

RATIFIED

Minutes of Meeting No.23/12 scheduled on 31.01.2012 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 23/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 31.01.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:-

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Dept.
1.	Sh. K.K. Tiwari, IA		23062622	DHI
2.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
3.	Sh. K.C. Raju, FTDO	404	23061562 Extn.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:30/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00832/AM11/	RLA File :03/95/040/00765/AM11/	Lic.No/Date:0310609444 05.01.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.28.01.2012 forwarded to DHI for examination and comments and case is to be re-listed on 06.03.2012.			

2	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

3	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date:06.03.2012
	Decision : The Committee noted that a copy of firm's reply dt.21.01.2012 forwarded to DHI for examination and comments and case is to be re-listed on 06.03.2012.			

4	Case No.:42/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00844/AM11/	RLA File :03/95/040/00874/AM11/	Lic.No/Date:0310616717 18.02.2011	Defer Date:06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Deferred
--	------------------------------------	--	--	-----------------------------

5	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

6	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

7	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

8	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

9	Case No.:34/14/80-ALC2/2011	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00288/AM12/	RLA File :03/95/040/00346/AM12/	Lic.No/Date:0310649471 19.08.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

10	Case No.:37/14/80-ALC2/2011	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00291/AM12/	RLA File :03/95/040/00394/AM12/	Lic.No/Date:0310650993 30.08.2011	Defer Date:06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

11	Case No.:19/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80- ALC2/2011 31.01.2012	Status: Deferred
	HQ File :01/80/050/00338/AM12/	RLA File :03/95/040/00425/AM12/	Lic.No/Date:0310657607 03.10.2011	Defer Date:06.03.2012

Decision : The Committee noted that the firm has not replied vide this office letter dated 13.01.2012 for furnishing the information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice. The case is to be re-listed on 06.03.2012.

Case No.:16/20/80-ALC2/2011	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Approved
HQ File :01/80/050/00401/AM12/	RLA File :03/95/040/00595/AM12/	Lic.No/Date:0310664152 09.11.2011	

Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(80)/11-TSW(B)/37 dated 18.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product(EP)

The total weight of the EP is 96.168 MT and the same is already incorporated in the licence.

Import

1. Item No. 1- (Aloy Steel) – The quantity of seamless pipe to be allowed is 363 Meters. (51.14 MT). The weight along with length to be incorporated in the licence.
2. Item No. 2- (Carbon Steel) – The quantity of seamless pipe to be allowed is 167 meters/ (31.5 MT). The weight along with length to be incorporated in the licence.
3. Item No. 3- The word “Finished” to be prefixed to the description of import & the same to be incorporated in the licence. The quantity of import to be restricted to 9490 Kg & the same to be incorporated in the licence along with quantity of import in numbers. The item to be allowed under GN-4 with accountability clause.
4. Item No. 4 & 5 – The import weight of item No. 4 at 50 Kg and import item No.5 at 131.47 Kg to be incorporated in the licence & allowed under GN-4 with accountability clause.

The RLA may take necessary action accordingly.

Case No.:32/20/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2011 31.01.2012	Status: Approved
HQ File :01/80/050/00417/AM12/	RLA File :03/95/040/00648/AM12/	Lic.No/Date:0310665958 18.11.2011	

Decision : The Committee deliberated the written comments of DHI received vide their UO Note No.3(80)/11-TSW(B)/36 dated 13.01.2012 and decided to ratify the norms in respect of the subject advance authorization as under:-

Export Product(EP)

The total weight of the EP is 2597.7 MT and the same to be incorporated in the licence.

Import

1. Item No. 1- Pipe Fittings – The firm proposes to import 1116 numbers & there is no wastage on the same. It to be allowed under GN-4. However import weight is 650 MT to be incorporated in the licence.
2. Item No. 2 is Forged components – The word “Finished” to be prefixed to the description of import & the same to be incorporated in the licence. The quantity o fimport to be restricted to 60 MT & the same to be incorporated along with quantum of import in numbers. The item to be allowed under GN-4 as applied for.
3. Item No. 3- The quantity of pipe to be allowed is 3198 meters. (1980.6 MT) with 2 % wastage (The firm had applied for 4% wastage). The weight along with length to be incorporated in the licence.
4. Item No. 4 to 6 – These are welding materials. The firm proposes to import total 20 MT which is within 1% to total Steel imported. Import allowed as applied for by the firm.

The RLA may take necessary action accordingly.

Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved

14	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	
Decision : As per recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. Item No.1 – 1.05 kg/kg content, Item No.3 and 5 – 1.02 kg/kg content, Item No.2,4,6 – net to net with accountability clause and Item No.7,8,9 (welding materials) to be allowed as applied by the firm.				

The RLA may take necessary action accordingly.

15

Case No.: 30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date: 06.03.2012
Decision : As per DHI written comments received vide UO No. TSW(B).FNo. 3(3)/2011/TSW(B)/446 dated 10.8.2011, the Committee decided to ratify norms of the subject Authorization as under:			
S.No.	Item	Qty Recommended	
1.	CS Plates	2365 MT with 8% net wastage and 1/3 rd recovery	
2.	AS Plates	57.5 MT with net wastage of 9.3% with 1/3 rd recovery	
3.	SS Plates	57.706 MT with net wastage of 1.99%	
4.	SS Pipes	1317.99 MT and the length in mts to be incorporated in the licence with 2% wastage.	
5.	Forged components	As applied for without any wastage. Weight 286.6 MT to be incorporated in the licence along with quantity in Nos.	
6.	Hemispherical Ellipsoidal	Dished end – 18 Nos. Dished end - 06Nos.	
7.	Components	To be allowed under GN-4	
8 to 10	Welding materials	27,558 Kgs	
11	Cutting tools	Rs.165 lakhs, being less than that permitted in SION C-1647	
The RLA may take necessary action accordingly.			

16	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Approved
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	
	Decision : As per recommendation of DHI representative present in the meeting, the Committee decided to ratify the norms as per SION C-1742. The RLA may take necessary action accordingly.			

17	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date: 06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

	Case No.:30/7/80-ALC2/2011	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80-ALC2/2011 24.01.2012	Status: Deferred
--	-----------------------------------	---	--	-----------------------------------

18	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	Defer Date: 06.03.2012
Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.				

19	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	Defer Date: 06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

20	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:22/80- ALC2/2011 24.01.2012	Status: Deferred
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	Defer Date: 06.03.2012
	Decision : The representative of the DHI informed the Committee that the case is under examination. The Committee, therefore, decided to defer the case and to re-list the case on 06.03.2012.			

S.No.539

Case No. A/R-82	M/s. Bharat Heavy	HQF.No.01/80/050/00371/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.04/24/040/00111/AM11	0410116559
Date: 31.01.2012	Trichirapalil	Fixation of Norms	dt.24.08.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.540

Case No. A/R-83	M/s. Bharat Heavy	HQF.No.01/80/050/00054/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00536/AM10	0910041410
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.23.03.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.541

Case No. A/R-84	M/s. Bharat Heavy	HQF.No.01/80/050/00182/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00048/AM10	0910038038
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.28.05.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.542

Case No. A/R-85	M/s. Bharat Heavy	HQF.No.01/80/050/00207/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.04/24/040/00060/AM11	0410114911
Date: 31.01.2012	Tiruchirapalli	Fixation of Norms	dt.24.06.2010

As per written comments of DHI, the Committee decided to ratify the norms of subject Authorization as per comments of AA No.0410115603. Items at S.No.15,17,18 are to be deleted. Sr.No.26(Floor Grill), Sr.No.27 (Thermocouple extension) are to be

allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.543

Case No. A/R-86	M/s. Bharat Heavy	HQF.No.01/80/050/01661/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00377/AM09	0910036659
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.09.01.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.544

Case No. A/R-87	M/s. Bharat Heavy	HQF.No.01/80/050/00043/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00552/AM10	0910041731
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.20.04.2010

As per written comments of DHI, the Committee decided to ratify the norms of subject Authorization on repeat basis as per comments of AA No.0910041410.

The RLA may take necessary action accordingly.

S.No.545

Case No. A/R-88	M/s. Bharat Heavy	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.546

Case No. A/R-89	M/s. Bharat Heavy	HQF.No.01/80/050/00055/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00510/AM07	0910041253
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.09.03.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.547

Case No. A/R-90	M/s. Bharat Heavy	HQF.No.01/80/050/01784/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00408/AM09	0910037050
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.12.02.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.548

Case No. A/R-91	M/s. Bharat Heavy	HQF.No.01/80/050/00404/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00155/AM11	0910042828
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.22.07.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.549

Case No. A/R-92	M/s. Bharat Heavy	HQF.No.01/80/050/00403/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00087/AM11	0910042297
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.11.06.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.550

Case No. A/R-98	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.09.09.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.551

Case No. A/R-99	M/s. Bharat Heavy	HQF.No.01/80/050/00739/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00267/AM10	0910039619
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.15.10.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.552

Case No. A/R-100	M/s. Bharat Heavy	HQF.No.01/80/050/00052/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.09/24/040/00423/AM10	0910040811
Date: 31.01.2012	Hyderabad	Fixation of Norms	dt.03.02.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.553

Case No. A/R-101	M/s. Bharat Heavy	HQF.No.01/80/050/00720/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.04/24/040/00233/AM11	0410119698
Date: 31.01.2012	Chennai	Fixation of Norms	dt.13.12.2010

The Committee decided to ratify the norms of subject Authorization as per DHI written comments received vide UO Note No.3(39)/10-TSW(B)/245 dated 28.04.2011. Item 5 is to be allowed within 1% of the weight of the pipes. Item No.6&7 is to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.554

Case No. A/R-102	M/s. Bharat Heavy	HQF.No.01/80/050/01191/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.04/24/040/00280/AM09	0410035658
Date: 31.01.2012	Chennai	Fixation of Norms	dt.16.10.2008

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.555

Case No. A/R-103	M/s. Bharat Heavy	HQF.No.01/80/050/00451/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Electricals Ltd.,	RA.F.No.04/24/040/00161/AM10	0410108588
Date: 31.01.2012	Tiruchirapalli	Fixation of Norms	dt.15.10.2009

As per written comments of DHI, the Committee decided to ratify the norms as per SION C-1742. AS and SS Plates too in line with CS plates. CS rounds in line with Tubes. Forgings and Components are to be allowed on net to net basis with accountability clause.

The RLA may take necessary action accordingly.

S.No.556

Case No. A/R-104	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00388/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00151/AM10	0910039051
Date: 31.01.2012		Fixation of Norms	dt.20.08.2008

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.557

Case No. A/R-105	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00752/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00356/AM10	0910040183
Date: 31.01.2012		Fixation of Norms	dt.07.12.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.558

Case No. A/R-106	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00740/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00215/AM10	0910039330
Date: 31.01.2012		Fixation of Norms	dt.22.09.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.559

Case No. A/R-107	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.23/12	Chennai	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 31.01.2012		Fixation of Norms	dt.25.04.2005

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.560

Case No. A/R-108	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00494/AM08/DES.I	Lic. No. & date
Meeting No.23/12	Ranipet	RA.F.No.04/24/040/00201/AM08	0410091443
Date: 31.01.2012		Fixation of Norms	dt.09.10.2007

The Committee decided to ratify the norms of subject authorization as per written comments of DHI received vide UO No.3(29)/09-TSW(B)/624 dated 18.10.2011 as under:

Export:

The description of export product to be amended and their weight incorporated as given below:

1. ESP-4 Numbers – 4205 MT.
2. APH-2Numbers – 721MT.
3. FAN-8 Numbers-325MT.
4. Dampers & Gates-(24+26) – 180MT.

The total export weight is 5431 MT & the same to be incorporated in the license.

Import:

There are 26 items which consists raw material & components.

Item No	Name	Qty recommended
1	CS plate	400 MT with 3% wastage as applied for
2.	Haste Alloy Sheet	2.91 MT with 1% wastage (It is a nonferrous item)

3.	SS Wires	12 MT with 1% wastage as applied for.
4.	CS Pipe	782.5 MT with 1% wastage as applied for
Upto No.26 except No.20	Components	To be allowed under GN4
20	Aluminium blades	The word 'finished' may be prefixed & to be allowed under GN4.

The RLA may take necessary action accordingly.

S.No.561

Case No. A/R-109	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00242/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabd	RA.F.No.09/24/040/00114/AM11	0910042665
Date: 31.01.2012		Fixation of Norms	dt.08.07.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.562

Case No. A/R-110	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00497/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabd	RA.F.No.09/24/040/00197/AM10	0910039077
Date: 31.01.2012		Fixation of Norms	dt.27.08.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.563

Case No. A/R-111	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00659/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Tiruchirapalli	RA.F.No.04/24/040/00240/AM10	0410110329
Date: 31.01.2012		Fixation of Norms	dt.22.12.2009

As per written comments of DHI, the Committee decided to ratify the norms as per SION C-1742.

- AS plates, SS plates in line with CS Plates – 1.05 kg/kg content.
 - CS rounds in line with CS Pipes – 1.02 kg/kg content.
 - Forgings and Components on net to net basis with accountability clause.
- Items at Sr.No.12,13 are to be deleted.

The RLA may take necessary action accordingly.

S.No.564

Case No. A/R-112	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Noida	RA.F.No.05/23/040/00117/AM10	0510253818
Date: 31.01.2012		Fixation of Norms	dt.02.12.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.565

Case No. A/R-113	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00607/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Tiruchirapalli	RA.F.No.04/24/040/00202/AM10	0410109872
Date: 31.01.2012		Fixation of Norms	dt.02.12.2009

As per written comments of DHI, the Committee decided to ratify the norms as per SION C-1742.

- AS plates, SS plates in line with CS Plates - 1.05 kg/kg content.
 - CS rounds in line with CS Pipes – 1.02 kg/kg content.
 - Forgings and Components on net to net basis with accountability clause.
- Items at Sr.No.11 is to be deleted.

The RLA may take necessary action accordingly.

S.No.566

Case No. A/R-114	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00387/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/99455/AM09	0910037412
Date: 31.01.2012		Fixation of Norms	dt.17.03.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.567

Case No. A/R-115	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01580/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00351/AM09	0910036322
Date: 31.01.2012		Fixation of Norms	dt.16.12.2008

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.568

Case No. A/R-116	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00641/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Trichirapalli	RA.F.No.04/24/040/00223/AM10	0410110394
Date: 31.01.2012		Fixation of Norms	dt.23.12.2009

The Committee decided to ratify the norms of subject Authorization as per DHI written comments in Authorization No.0410121550.

The RLA may take necessary action accordingly.

S.No.569

Case No. A/R-117	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00088/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Noida	RA.F.No.05/24/040/00732/AM09	0510241368
Date: 31.01.2012		Fixation of Norms	dt.13.05.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.570

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 31.01.2012		Fixation of Norms	dt.06.08.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.571

Case No. A/R-119	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00494/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00176/AM11	0910043125
Date: 31.01.2012		Fixation of Norms	dt.17.08.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.572

Case No. A/R-120	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00176/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00473/AM09	0910037585
Date: 31.01.2012		Fixation of Norms	dt.31.03.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.573

Case No. A/R-121	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00053/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00506/AM10	0910041252
Date: 31.01.2012		Fixation of Norms	dt.09.03.2010

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.574

Case No. A/R-122	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/01505/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Hyderabad	RA.F.No.09/24/040/00324/AM09	0910036139
Date: 31.01.2012		Fixation of Norms	dt.01.12.2008

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.575

Case No. A/R-123	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00837/AM09/DES.I	Lic. No. & date
Meeting No.23/12	Haridwar	RA.F.No.61/24/040/00028/AM09	6110000209
Date: 31.01.2012		Fixation of Norms	dt.08.08.2008

The Committee decided to ratify the norms of subject Authorization as per DHI written comments in respect of AA No.6110000286.

The RLA may take necessary action accordingly.

S.No.576

Case No. A/R-124	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No.23/12	Noida	RA.F.No.61/24/040/00116/AM10	0510253815
Date: 31.01.2012		Fixation of Norms	dt.02.12.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.577

Case No. A/R-125	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00585/AM11/DES.I	Lic. No. & date
Meeting No.23/12	Tiruchirapalli	RA.F.No.04/24/040/00214/AM11	0410119184
Date: 31.01.2012		Fixation of Norms	dt.25.11.2010

The Committee decided to ratify the norms of subject Authorization as per DHI written comments in respect of AA No.0410121550.

The RLA may take necessary action accordingly.

S.No.578

Case No. A/R-126	M/s. Bharat Heavy Electricals Ltd., Chennai	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.04/24/040/00101/AM05	0410069856
Date: 31.01.2012		Fixation of Norms	dt.25.04.2005

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.579

Case No. A/R-127	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00004/AM04/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.04/24/042/00044/AM04	0410056010
Date: 31.01.2012		Fixation of Norms	dt.16.04.2004

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.580

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.09/24/040/00004/AM10	0910037842
Date: 31.01.2012		Fixation of Norms	dt.06.05.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.581

Case No. A/R-129	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00537/AM09/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.61/24/040/00029/AM09	6110000255
Date: 31.01.2012		Fixation of Norms	dt.05.12.2008

The Committee decided to ratify the norms of subject Authorization as per DHI written comments in respect of AA No.6110000286.

The RLA may take necessary action accordingly.

S.No.582

Case No. A/R-131	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.05/23/040/00116/AM10	0510253815
Date: 31.01.2012		Fixation of Norms	dt.02.12.2009

The Committee noted that the case is under examination of DHI and decided to defer the case.

S.No.583

Case No. A/R-132	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00608/AM09/DES.I	Lic. No. & date
Meeting No.23/12		RA.F.No.61/24/040/00034/AM09	6110000253
Date: 31.01.2012		Fixation of Norms	dt.05.12.2008

The Committee decided to ratify the norms of subject Authorization as per DHI written comments in respect of AA No.6110000286.

The RLA may take necessary action accordingly.
